

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:241
ANSWERED ON:11.08.2010
ENTRY OF FOREIGN EDUCATIONAL INSTITUTIONS
Mahajan Smt. Sumitra;Yadav Shri Dharmendra

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether regulations exist at present with regard to imparting of technical education in India;
- (b) if so, the details thereof;
- (c) whether any progress has been made in the matter regarding regulation of the entry and operation of foreign educational institutions in the country;
- (d) if so, the details thereof; and
- (e) the time by which the proposal is likely to be finalised?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 241 FOR 11.08.2010 ASKED BY HON'BLE MEMBERS OF PARLIAMENT SHRI DHARMENDRA YADAV AND SHIRMATI SUMITRA MAHAJAN, REGARDING ENTRY OF FOREIGN EDUCATIONAL INSTITUTIONS.

(a): Yes, Sir.

(b): Details of regulations of All India Council for Technical Education (AICTE) regarding imparting of Technical Education can be seen at AICTE website www.aicte-india.org

(c) to (e): A legislative proposal, namely, The Foreign Educational Institutions (Regulation for Entry and Operations) Bill, 2010 has been introduced in Parliament on 3.5.2010. The proposal envisages national treatment to foreign educational providers in the application of all domestic laws at par with private higher educational institutions. As the legislative proposal is subject to Parliament's approval, no time-limit can be indicated at present.